

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No.119

C.P. (IB) No. 272/Chd/Hp/2023

IN THE MATTER OF:
Taufiq Ur Rehman

...Petitioner-Financial Creditor

Versus

Blue Coast Infrastructure Development Private Limited ...Respondent Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 25.04.2024

CORAM:

SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Balwinder Singh Kalsi, Advocate.

ORDER

Heard the submissions made by the learned counsel for the Petitioner-Financial Creditor. Last opportunity was granted on 12.03.2024 for filing a short note on compliance of the order dated 03.01.2024, subject to payment of cost in favour of *National Company Law Tribunal, Bar Association, Chandigarh*. Till date neither the short note in compliance of the order dated 03.01.2024 is filed nor the cost imposed was paid. Though the counsel has prayed for grant of further time. This Adjudicating Authority is of the view that extension of further time will not serve any material purpose. Therefore, the present Section 7 Petition dismissed.

Sd/-
(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)

Mukta
April 25, 2024